

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(21)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/81/(IB)/2017  
NAME OF THE PETITIONER(S) : WEP SOLUTIONS INDIA LIMITED  
NAME OF THE RESPONDENT(S) : MOKA TECHNOLOGY SERVICES LIMITED  
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

- 1) V.M. KARTHIK.
- 2) Ayush Gautam  
(Asst. P.F. Commissioner)
3. KAVITHA SURANA

State Bank of India  
EPFO, Chennai  
Resolution Professional

V.M. Kartik  
Ayush  
Danthe

(21)

## ORDER

Ms. Kavitha Surana, RP in person present. Mr. V.M. Karthik, Counsel for State Bank of India present. Mr. Ayush Gautam, Assistant P.F. Commissioner, Representative of the Employees Provident Fund Organization present. RP has served notice to the Office of the Assistant Commissioner (Commercial Tax) but no representation. The Representative for Employees Provident Fund Organization submitted that they have no objection in case the bank account under consideration is defreezed subject to the payment of their claim.

The RP submitted that in the waterfall, the first claim is of the Assistant Commissioner (CT), the second is to the Sales Tax Department and thereafter to the Operational Creditor.

In the circumstances, we direct the State Bank of India to defreeze the account. The RP is directed to operate the account in order to perform the duties of RP for presenting resolution plan expeditiously.

Accordingly, the Application filed by the RP stands **disposed of**.

  
**MEMBER (TECHNICAL)**  
ghk

  
**MEMBER (JUDICIAL)**